

the Centre and the States. At the planning level, co-ordination is attempted through the Annual Plan discussions with the State.

Cottage Industries in Gujarat

5661. Shri Narendra Singh Mahida: Will the Minister of Commerce be pleased to state:

(a) whether any schemes have been formulate by Government to encourage the cottage industries in Gujarat State during 1967-68; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):

(a) and (b). Information is being collected and will be laid on the Table of the House in due course.

Location of Heavy Industries in Gujarat

5662. Shri Narendra Singh Mahida: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether it is a fact that Gujarat Government have suggested to the Centre to locate some heavy industries and industrial units in Gujarat during 1967-68;

(b) if so, the industries suggested by the State Government;

(c) the details of the heavy industries and industrial units proposed to be established during the above period; and

(d) the amount to be invested thereon?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) to (c). The proposals of the State Government did not include any heavy industries or industrial units, but related to schemes such as,

1. Expansion of Industrial chemists's Laboratory, Baroda, establishment of Laboratory at Rajkot and Test House.

2. Industrial Research and Pilot Plants.

3. Preparation of Project Report.

4. Acquisition and development of Industrial areas by the Gujarat Industri' Development Corporation.

5. Participation in share capital of Gujarat Industrial Investment Corporation.

6. Under writing of capital issues by State Units.

7. Export Promotion.

(d) No final decisions has yet been taken on the amount to be invested on these schemes during 1967-68.

Arbitrators for Railway Officials

5663. Shri D. R. Parmar: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that in arbitration cases, the Railway Administration appoint arbitrators for both the parties i.e. petitioners and respondents from amongst the railway officials;

(b) if so, whether it is against the principle of natural justice;

(c) whether the arbitrators being railway officers in service, the amount of remuneration recovered from both the parties is being credited to the Railway Administration; and

(d) if not, the reasons therefor?

The Minister of Railways (Shri C. M. Pooncha): (a) and (b). The appointment of arbitrators is regulated by the relevant clause of the contract entered into between the Railway and the Contractor, according to which when the claim is below Rs. 3 lacs and the issues involved are not of complicated nature, the dispute is referred to a sole arbitrator who may be the General Manager or a person nominated by him in that behalf; when the claim is Rs. 3 lacs and above or the issues involved are of a com-

licated nature, the dispute is referred to two arbitrators. In the latter case, the Railways send a panel of more than three names of officers of one or more departments of the Railway to the Contractor who is asked to suggest a panel of three names out of it. The General Manager appoints one arbitrator out of the panel suggested by the Contractor, to be Contractor's nominee and then appoints a second arbitrator of equal status either from the panel or from outside the panel, as Railway's nominee.

(c) Railway officers acting as arbitrators are not allowed to charge honorarium from the Railway, except in cases where the dispute pertains to a department other than that to which the officer concerned belongs. As regards remuneration from the Contractors, when any costs on account of arbitration are awarded against a Contractor, the entire amount on recovery by the Railway concerned is credited to the Railway and not paid to the arbitrators.

(d) Does not arise.

Assistant Divisional Personnel Officers

5664. Shrimati Jyotsna Chandra: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question no. 2664 on the 16th June, 1967 and state:

(a) the considerations which have weighted with the Railway Administration in not prescribing a normal period of stay at one place by Railway Officers, especially those dealing with establishment matters with a view to promote healthy administration and;

(b) the names of the Divisions/Offices in which the three officers transferred and the two decided to be retained despite longer periods of stay are at present posted?

The Minister of Railways (Shri C. M. Pooncha): (a) Officers including those dealing with Establishment

matters are not normally retained at one place for unduly long periods. No rigid limit has been prescribed for their stay at one place. Their transfers are arranged periodically, keeping in view administrative requirements.

(b) (i) Bikaner, Ferozepore and Allahabad.

(ii) Delhi Division and Jodhpur Workshop.

खादी तथा ग्रामोद्योग आयोग

5665. श्री राम चरण : क्या वाणिज्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछले पांच वर्षों में खादी तथा ग्रामोद्योग आयोग ने केन्द्रीय सरकार द्वारा उसको दिये गये ऋणों के कितने मामलों में ऋण को बट्टेखाते में डालने के लिये अनुसूचित किया है;

(ख) उसकी कुल राशि कितनी है; और

(ग) क्या इस राशि की वसूली उन व्यक्तियों से करने का प्रयत्न किया गया है, जिन्होंने इन ऋणों के लिये जमानत दी थी ?

वाणिज्य मंत्रालय में उपमन्त्री (श्री शफी कुरेशी) : (क) से (ग). जानकारी एकत्र की जा रही है और सभा पटल पर रख दी जायेगी ।

Manufacture of Cigarettes

5666. Shri Baburao Patel: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the number and names of factories manufacturing cigarettes and their output in quantity and value per year;

(b) the number of cigarettes consumed every year in India;